

Monthly Summary Report of February, 2024

I Financial Position of States

The month of February, 2024 saw an upward trend in the States' monthly fiscal assets as compared to January, 2023. The daily fiscal assets of the States at the end of the month of January, 2023 were Rs. 2,68,241.52 crore whereas at the end of the month of February, 2024 the daily fiscal assets of the States were Rs. 4,20,599.10 crore.

During the month of February, 2024, a total of Rs. 420.52 crore was released as Additional Central Assistance (ACA) for Externally Aided Projects (EAPs) to States as per the details given in the Table below:

(Rs. in crore)		
Sl. No.	Scheme	Amount Released
1	ACA for Externally Aided Projects (EAPs)-Grant	366.69
2	ACA for Externally Aided Projects (EAPs)-Loan	53.83
	Grand Total	420.52

Consent for Open Market Borrowing (OMB) and Negotiated Loans (NL) allowed to the States:

During the month of February, 2024, Government of India (GoI) consent under Article 293(3) of the Constitution of India for raising Open Market Borrowing (OMB) for an amount of Rs. 1,23,856 crore was issued to States. Similarly, consent under Article 293(3) of the Constitution of India for availing Negotiated Loans (NL) of Rs. 1,070 crore from Central Financial Institutions (CFIs) was also issued to States.

During the month of February, 2024, as per the recommendations of the 15th Finance Commission, a total of Rs. 16,480.06 crore was released to the States as per the details given in the following Table:-

(Rs. in crore)		
Sl. No.	Description	Amount Released
1.	Post Devolution Revenue Deficit Grant	4,306.08
2.	Centre's share of State Disaster Response Fund (SDRF)	1,283.20
3.	Centre's share of State Disaster Mitigation Fund (SDMF)	141.80
4.	Grants for Urban Local Bodies	2,149.13
5.	Grants for Rural Local Bodies	8,164.37
6.	Health Sector Grant	435.48
	Total	16,480.06

In addition, a sum of Rs. 21,083.10 crore was released by Department of Economic Affairs as share of Central Taxes and Duties to the States during the month of February, 2024.

Scheme for Special Assistance to States for Capital Investment 2023-24:

During the month of February, 2024, capital expenditure amounting to Rs. 4,447.51 crore was approved under Part-I (Untied) of the Scheme for the States of Andhra Pradesh, Bihar and Mizoram and an amount of Rs. 15,189.18 crore was released to the States of Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Goa, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Meghalaya, Mizoram, Nagaland,

Rajasthan, Sikkim, Uttar Pradesh & Uttarakhand under the Scheme for Special Assistance to States for Capital Investment 2023-24.

Further, Additional Allocation amounting to Rs. 9,469.50 crore was also approved and released to the States of Arunachal Pradesh, Goa, Himachal Pradesh, Jharkhand, Madhya Pradesh, Meghalaya, Nagaland & Rajasthan under Part-I of the Scheme for 2023-24.

In addition, capital expenditure amounting to Rs. 484.50 crore was approved for the States of Bihar, Chhattisgarh, Goa, Haryana, Himachal Pradesh, Karnataka, Kerala and Uttarakhand and an amount of Rs. 242.25 crore was released to these States except for the State of Kerala under Part-II (Incentive for Scrapping of Old Vehicles) of the Scheme for 2023-24.

Under Part-III (Urban Planning Reforms) of the Scheme for 2023-24, capital expenditure amounting to Rs. 3,832.95 crore was tentatively allocated to the States of Arunachal Pradesh, Himachal Pradesh, Karnataka, Kerala, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura & Uttarakhand and an amount of Rs. 628.59 crore was released to these States except for the State of Kerala under this Part.

Under Part-IV (Financing Reforms in Urban Local Bodies to make them creditworthy for Municipal Bonds and for Issue of Municipal Bonds) of the Scheme for 2023-24, capital expenditure amounting to Rs. 1,625.00 crore was approved for the States of Assam, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Mizoram, Odisha, Uttar Pradesh and Uttarakhand and an amount of Rs. 2,075.00 crore was released to these States along with the States of Tamil Nadu and Telangana under this Part.

Under Part-V (Housing for Police personnel above or as part of Police Stations in Urban Areas) of the Scheme for 2023-24, capital expenditure amounting to Rs. 96.00 crore was approved for the State of Kerala.

Also, capital expenditure amounting to Rs. 1,135.25 crore was approved for the States of Arunachal Pradesh, Kerala, Manipur, Rajasthan, Sikkim and Uttar Pradesh and an amount of Rs. 507.62 crore was released to these States except for the State of Kerala under Part-VI (Construction of Unity Malls) of the Scheme for 2023-24.

Lastly, capital expenditure amounting to Rs. 217.41 crore was approved for the States of Goa, Himachal Pradesh & Mizoram and an amount of Rs. 368.40 crore was released to these States and the State of Assam under Part-VII (Children and Adolescent's Libraries and Digital Infrastructure) of the Scheme 2023-24.

In all, an amount of Rs. 95,225.77 crore has been released to the eligible States under the Scheme for Special Assistance to States for Capital Investment 2023-24 till February, 2024.

Scheme for Special Assistance to States for Capital Investment 2024-25:

In view of an extremely positive response of the State Governments to this Scheme and their requests for having a similar Scheme in 2024-25 as well, a redesigned 'Scheme for Special Assistance to States for Capital Investment 2024-25' has been launched by the Government of India for the year 2024-25 in order to facilitate a higher capital investment by the States. An amount of Rs. 1,30,000 crore has been allocated for the Scheme in the financial year 2024-25. Under the Scheme, financial assistance will be provided to the State Governments in the form of 50-year interest free loan for capital investment projects. Accordingly, the Union Government have issued the scheme guidelines on the Scheme for Special Assistance to States for Capital

Investment 2024-25 vide letter No. 44(1)/PF-S/2024-25 (CAPEX) dated 26.02.2024 to the States.

Further, the scheme guidelines include multiple Parts and an amount of Rs. 55,000 crore is earmarked for Part-I (Untied) of the Scheme which has been allocated amongst States in proportion to their share of central taxes & duties as per the award of the 15th Finance Commission. Similarly, an amount of Rs. 5,000 crore under Part-II (Release of Balance Approved Amounts under Part-V, Part-VI and Part-VII of the Scheme for 2023-24) and an amount Rs. 5,000 crore under Part-III (Development of Iconic Tourist Centres to Global Scale) is earmarked under the Scheme for 2024-25. Scheme guidelines on other Parts of the Scheme for 2024-25 will follow.

The scheme guidelines, inter-alia, include, mandatory conditions to be fulfilled by the States in order to avail benefits under various Parts of the Scheme. Such mandatory conditions stipulated in Para (9) of the scheme guidelines are as below:

- Full compliance with the official name of all Centrally Sponsored Schemes (CSSs) [correct translation to local language is permissible] and any guidelines/instructions issued by the Government of India regarding branding of CSSs, in all Schemes of all Ministries.
- Deposit of central share of interest earned in SNA accounts till 31st March, 2024 in the Consolidated Fund of India and submission of a certificate to this effect signed by the Finance Secretary of the State Government. This condition will be applicable only for release of the 2nd installment under Part-I of the Scheme for 2024-25.

II Important orders/notifications issued by the Department during the month of February, 2024

- Seeking feedback from Stakeholders on Draft Manual for Procurement of Non-Consultancy Services-2024 vide DoE OM No.F.1/4(2)/2023-PPD dated 22.02.2024
- Seeking feedback from Stakeholders on (i) Draft Manual for Procurement of Non-consultancy Services-2024 and (ii) Draft Manual for Procurement of Consultancy Services -2024 vide DoE OM No.1/4(2)/2023-PPD dated 27.02.2024